

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 24
TP (Co. Act.)- 15(PB)/2024
Old CP No. 478/2014

IN THE MATTER OF:

M/s Sphinx Security Services Pvt. Ltd. Petitioner/Applicant
Vs.
Haryana City Gas Distribution Ltd. Respondent

Order under Section 433(e)/433(f) of Companies Act, 1956

Order delivered on 23.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Sonam Sharma, Ms. Riddhi Jain and Mr. Yash
Srivastava, Advs.
For the Respondent : Appearance not marked

ORDER

Ld. Counsel for both parties appeared and stated that the matter has now been resolved after the initiation of proceedings before the NCLT. The parties have entered into a settlement agreement and they have shared the same through e-mail. Ld. Counsel for the Petitioner also made an endorsement in the chat box which is extracted below:

“As per the email dated 20.02.2024, the Petitioner has instructed the counsels to withdraw the instant Petition in view of the settlement that has been reached between the parties.”

Accordingly, the TP (Co. Act.)- 15(PB)/2024 stands dismissed as settled.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)